

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-558/ND/2023
IA/2023/2024

IN THE MATTER OF:

M/s. Astrum Value Homes Pvt. Ltd.

...PETITIONER

Vs.

M/s. Stanza Developers and Infrastructure Pvt Ltd. ...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Ms. Anannya Ghosh and Ms.
Mrinalini Mishra, Advs.

For the Respondent/Corporate Debtor :

ORDER

IA/2023/2024

This is an application filed by the Financial Creditor under Rule 11 of the NCLT Rules, 2016 seeking certain directions to the Corporate Debtor.

Heard the Ld. Counsel on behalf of the Applicant/Financial Creditor. Ld. Counsel on behalf of Respondent/CD is present and accepts notice for filing their reply to this application. Reply be filed within a period of 10 days. List the matter on **17.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)